

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4296/2017

(Arising out of impugned final judgment and order dated 22-02-2017 in AS No. 38659/2016 passed by the High Court Of Judicature At Allahabad)

DILIP KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR EXEMPTION FROM FILING O.T. ON IA 42530/2017 FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS ON IA 44626/2017 and IA No.86592/2017- EXEMPTION FROM FILING O.T. and IA No.125040/2017-I/A FOR VACATION OF INTERIM ORDER GRANTING PROTECTION FROM ARREST)

Date : 08-12-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Ajay Kumar Talesara, AOR
 Mr. Jamshed Bey, Adv.
 Mr. Vibhav Mishra, Adv.
 Mr. Ekansh Bansal, Adv.

For Respondent(s) Mr. Vishnu Shankar Jain, AOR
 Mr. Ajay Kumar Pandey, Adv.
 Mr. Akshay Amritanshu, Adv

Ms. Rashmi Singh, AOR
Mr. Manish Raghav, Adv.

UPON hearing the counsel the Court made the following
O R D E R
List after six weeks.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)